## NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

IA 74/2017 with C.P. No. 26/241-242/NCLT/AHM/2017

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON <u>07.11.2017</u>

Name of the Company:

Sanil Sahu & Ors.

V/s.

Vishwa Organics Pvt Ltd.

Section of the Companies Act: Section 241-242 of the Companies Act, 2013

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE

HARSHAVAR DHAN TOPRE ADVOCATE RESIDNO. 1 to 3 Oftone

1. i/b Surange And Co.

CADUS.)

2. Vaibhavi D. Nanavati Advocate littioner Khah

3. Prachiti Shah Advocate littioner Khah

## <u>ORDER</u>

Learned Advocate Mrs. Vaibhavi Nanavati with Learned Advocate Ms. Prachiti Shah i/b Nanavati Associates present for Applicant/ Original Petitioner. Learned Advocate mr. Harshvardhan Topre i/b Surange & Co. present for Respondents no. 1 to 5.

At request of learned Counsel for petitioner to hear on the applicability of section 5 of Limitation Act, 1963.

List the matter on 01.12.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 07th day of November, 2017.